

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
CP(IB)/158/10/AMR/2019	Under Liquidation	10 of IBC	RAMANASREE CONSUMER PRODUCTS PVT LTD
	IA(IBC)/241/2024	Under Regulation 15 of the IBBI Regulations 2016	Mr. Immaneni Eswara Rao, Liquidator of M/s. Ramanasree Consumer Products Pvt Public Ltd
	IA(IBC)/191/2024	U/Sec 60(5) R/w Reg 2A & 41 of IBBI(Liquidation Process)Reg, 2016	Immaneni Eswara Rao, Liquidator of M/s Ramanasree Consumer Products Pvt Ltd Vs Bank Of India

ORDER

IA(IBC)/241/2024:

Present: Mr. T. Phani Uma Sankar, Proxy Counsel for the Liquidator

This Application has been filed by the Liquidator seeking to take on record the 11th Progress Report for the Quarter ended 30.06.2024. Heard. Report is taken on record. Accordingly, IA(IBC)/241/2024 is allowed and disposed of.

IA(IBC)/191/2024:

Present: Mr. T. Phani Uma Sankar, Ld. Counsel for the Liquidator

Vakalat and Counter not filed. Mr. G Sethu Madhava Rao, Advocate, appears on behalf of CoC and seeks time to file vakalat and counter. For filing Vakalat and Counter, list the matter on 22.08.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**